

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-23)**

SEVENTEENTH LOK SABHA

143

ONE HUNDRED AND FORTY-THIRD REPORT

[Delay in laying the Annual Reports and Audited Accounts of the Cement Corporation of India Limited (CCI), New Delhi, under the Ministry of Heavy Industries]

(Presented on 01.08.2023)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
August 2023/ Sravana 1945 (Saka)**

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2022-23)

Shri Girish Chandra - Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Jamyang Tsering Namgyal
9. Smt. Aparupa Poddar
10. Shri T.N. Prathapan
11. Shri Sellaperumal Ramalingam
12. Shri Saptagiri Sankar Ulaka
13. Shri Devendrappa Y.
14. Shri Ashok Kumar Yadav
15. Vacant*

SECRETARIAT

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

** Due to resignation of Shri Bharat Ram Margani, w.e.f 13.03.2023.*

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2022-23), having been authorized by the Committee to present the Report on their behalf, present this One hundred and Forty-third Report in respect of the delays in laying the Annual Reports and Audited Accounts of the Cement Corporation of India Limited (CCI), New Delhi, under the Ministry of Heavy Industries.

2. In terms of the recommendations of the First Report (5th Lok Sabha) of the Committee, presented to the House on 8th March, 1976 and the Second Report (5th Lok Sabha) of the Committee, presented to the House on 12th May, 1976 and the Second Report (6th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the all Statutory/Autonomous Institutes, Companies, Public Undertakings, Corporations, Joint Ventures, Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e., by 31st December.

3. The scrutiny by the Committee revealed that during the last ten financial years (upto 2021-22) except for two years i.e., 2013-14 and 2015-16, the requisite documents of the CCI, New Delhi were laid before the Parliament with delays of 01 month to 11 months. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the CCI, New Delhi and took oral evidence of the representatives of the Ministry of Heavy Industries at their sitting held on 07.02.2023.

4. The Committee considered and adopted the Report at their sitting held on 24.07.2023.

5. The Committee wish to express their thanks to the officers of the CCI, New Delhi and the Ministry of Heavy Industries for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observation/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
24th July, 2023
Sravana 02, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Committee on Papers Laid on the Table (2022-2023)

Report

Delay in laying the Annual Reports and Audited Accounts of the Cement Corporation of India Limited (CCI), New Delhi, under the Ministry of Heavy Industries.

Cement Corporation of India Ltd (CCI) was established on 18th January, 1965 with the principal objective of setting up cement factories in the public sector to achieve self-sufficiency in cement production and to remove regional imbalance. It has 10 units spread over 8 States, out of these, only three Units namely; Rajban in Himachal Pradesh, Bokajan in Assam and Tandur in Telangana are operational at present and the remaining seven are non-operational.

CCI is earning profit (except for F.Y.2019-20) after sanctioned rehabilitation Scheme in 2006 by erstwhile Hon'ble BIFR. CCI has increased its cash reserve from operation and has also repaid loan to MHI to the tune of Rs 150 Cr. approx. Net worth has become positive in FY 2021-22.

2. In terms of the recommendations of the Committee on Papers Laid on the Table contained in its First and Second Reports of 5th Lok Sabha and also in the Second Report of 6th Lok Sabha presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table of the House within nine months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Report and Annual Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of Annual Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Reports and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

The Committee decided to take up and examine the matter of the delay in laying the Annual Reports and Audited Accounts of the Cement Corporation of India Ltd (CCI), New Delhi which were laid before the Lok Sabha by its administrative Ministry i.e. Ministry of Heavy Industries. On examination of these requisite papers, the Committee noticed a see-saw trend of delay during the last ten financial years (upto 2021-22). The Committee noted that during these last ten years only twice i.e. 2013-14 and 2015-16, the requisite documents of CCI were laid within stipulated time, whereas on eight such occasions these documents were laid with delays of 01 month to 11 months. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the CCI, New Delhi from 2012-13 onwards, alongwith the extent of delays in laying these documents is placed at **Appendix-I**.

3. The Committee desired to know from the Ministry about the pattern of funding by the Government to the CCI. The Ministry in their written reply have submitted that:-

“CCI is a wholly owned Govt. of India Enterprise funded through paid-up capital of Rs. 811.40 crore. No funds is released to CCI by Govt. of India for the last 10 years (except Rs 0.45 Cr in FY 2017-18 as grant towards flagship scheme of Govt. of India towards Swachta Abhiyaan).”

4. The Committee asked the Ministry to state the Act, Rule or Regulation under which the Papers of the CCI, New Delhi are being laid on the Table of the House. The Ministry in their written reply have submitted that:-

“As per GFR Rule No.237 and Section 394 of the Companies Act, 2013, every Government Company has to lay annual report on the table of the Parliament.”

5. The Committee then asked the Ministry to state the provision and time for laying of Annual Report and Audited Accounts of the CCI on the Table of the House. The Ministry in their written reply have submitted the following:-

“As per section 394 of the Companies Act,2013, GFR Rule No. 237 and DPE guidelines dated 28th August, 2003, it is required for every CPSE to lay annual reports and audited reports on the table of the House within 9 months after the close of accounting year. Due to the Covid-19 Pandemic the AGM date was extended for 3 months in FY 2020-21 vide MCA order no. F.no. 2/6/2020-CL-V dated 13.01.2021.”

6. The Committee also desired to know from the Ministry as to whether the Ministry/CCI have identified the stages in which delays have occurred during all these years and, if so, how does the Ministry propose to curtail the same. In reply the Ministry have made the following submission:-

“CCI/ MHI have identified the stages which have caused the delay in laying of report before the Parliament, which are mentioned below :

- a) Delay due to finalization of accounts*
- b) Delay due to holding of AGM*
- c) Delay due to non-availability of full time Directors/ Independent Directors*
- d) Delay due to covid pandemic*
- e) Delay due to printing and translation of reports*

CCI has already issued SOP in which each activity regarding finalisation of Accounts and laying before the Parliament shall be monitored by Chairman & Managing Director/ Director (Finance) on fortnightly basis. CCI will ensure that accounts of the Corporation is completed within the stipulated time prescribed in Act, and ensure timely laying of accounts before the Parliament through MHI.

7. The Committee further enquired about the information in respect of the usual time-line to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the Ministry and the CCI at each stage during the last ten years (upto 2021-2022). The information hence furnished by the Ministry is placed at **Appendix-II**.

8. The Committee desired to know from the Ministry/CCI as to whether they had prepared any Standard Operating Procedure (SOP) to pursue with the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the CCI. In reply, the Ministry have stated that:-

“Department of Public Enterprises (DPE) which is the nodal department for formulating policy guidelines for CPSEs has issued instructions vide OM No. 3(7)/2002-Fin.-GL-XX dated 28th August, 2003 for timely auditing of accounts and completion of Annual reports of CPSEs, compliance of which is monitored by the Ministry through constant follow-up.”

9. The Committee asked the Ministry/CCI as to whether they had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents etc. In reply, the Ministry have submitted that they had not faced any such difficulty.

10. The Committee also asked the Ministry about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts, The Ministry in their written reply submitted that:-

“All accounts of CCI are computerized. ERP implementation is under process.”

11. The Committee questioned the Ministry as to whether the CCI had any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in their written reply have submitted that:-

“CCI has internal auditing mechanism through external agency to ensure timely compilation of Audited Annual Accounts. Further, CCI has issued SOP in which each activity regarding finalisation of Accounts and laying before the Parliament shall be monitored by Chairman & Managing Director/ Director (Finance) on fortnightly basis.”

12. The Committee desired to know from the Ministry as to whether there is any internal mechanism to monitor the progress of work to ensure timely laying of the documents of CCI. The Ministry in their written reply have submitted that:-

“The concerned administrative sections in the Ministry monitor the progress of work to ensure timely laying of the documents of the respective CPSEs including CCI, New Delhi.”

13. The Committee asked the Ministry to furnish a note on the remedial measures to be taken both by the Ministry/CCI to ensure timely laying of the documents before the Parliament within the prescribed period. The Ministry in their written reply has submitted that:-

“CCI has already issued SOP in which each activity regarding finalisation of Accounts and laying before the Parliament shall be monitored by Chairman & Managing Director/ Director (Finance) on fortnightly basis. CCI will ensure that accounts of the Corporation is completed within the stipulated time prescribed in Act, and ensure timely laying of accounts before the Parliament through MHI.

The Ministry from time to time emphasises the compliance of instructions issued by DPE for timely submission of reports by the CPSEs. Further, the concerned administrative section in the Ministry monitors the progress of work to ensure timely laying of the documents of respective CPSEs including CCI, New Delhi.”

14. The Committee requested the representatives of the Ministry of Heavy Industries and the Cement Corporation of India Ltd (CCI), New Delhi to appear and tender oral evidence before the Committee, on 07th February 2023, to further discuss the matter of delay in laying the Annual Report and Audited Accounts of the CCI New Delhi for the years 2012-2013 to 2021-2022.

15. During the oral evidence, the Secretary to the Ministry admitted to the delays and regretted the same. While enumerating the reasons for the delays, the Secretary to the Ministry also assured the Committee that he will personally look into the process of finalisation of accounts. He further assured the Committee that from now on, the requisite documents of CCI will be laid before the Parliament within the stipulated time.

Observations/Recommendations

16. The Committee examined the Annual Reports and Audited Accounts of the Cement Corporation of India Ltd (CCI), New Delhi for the last ten years i.e., for 2012-13 to 2021-22, and observed that during these years the requisite documents of the CCI were laid by its nodal Ministry, i.e., Ministry of Heavy Industries with delays except for the years 2013-14 and 2015-16. In rest of the eight instances the documents were laid with delays of 01 month to 11 months. The Committee is of the considered view that both the Ministry and the CCI must ensure that the Annual Reports and Audited Accounts of CCI are laid before the Parliament, in accordance with the General Financial Rules (GFR); Section 394 of the Companies Act, 2013 and the earlier recommendations of this Committee within the stipulated time. The Committee recommend the Ministry of Heavy Industries to stringently follow the GFR and earlier recommendations of this Committee, in this regard, and also to ensure that the requisite documents of not only the CCI, New Delhi, but all the organizations under its administrative control are laid within the stipulated time every year, without fail.

17. The Committee were apprised by the Ministry that one of the reasons for delay was due to delay in finalization of the accounts. The Committee observe that the CCI had taken more than usual time in compilation and submission of accounts for auditing during the years under examination. The Committee take note of the reply of the Ministry wherein it has been submitted that the accounts of the CCI were computerized and also that an external agency was in place to look after the internal auditing mechanism to ensure timely compilation of annual accounts. The Committee would like to know that despite these steps already in place, why the CCI could not compile and submit the annual accounts to the auditors in time.

18. The Ministry had submitted delay in holding of AGM and non-availability of full time Directors/ Independent Directors at CCI as other reasons for delay. Whereas *vide* the same replies, the Ministry has submitted that the CCI had not faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents. The Committee fail to understand both the stands taken by the Ministry and recommend the Ministry to be more careful in submitting replies to the List of points.

19. The Committee was apprised that the CCI had already issued Standard Operating Procedure (SOP) for completion of various tasks involved in finalization of requisite documents for being laid before the Parliament, which will be monitored by Chairman and Managing Director/ Director (Finance) on fortnightly basis. However, the Committee observe that despite the SOP already issued the documents of CCI are still being laid with delay. The Committee, therefore, recommend the Ministry to assign deadline for completion of each of these tasks involved for strict compliance and to also ensure that these timelines are strictly met.

20. The Committee also impress upon the Ministry to note that in case of delay in laying of the Annual Reports and Audited Accounts of the Corporation due to unavoidable reasons, a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid on the Table of the House strictly within 30 days as recommended by the Committee in its earlier reports.

New Delhi
24th July, 2023
Sravana 02, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Appendix-I
vide para 06 of the Report

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Cement Corporation of India Limited (CCI), New Delhi for 2012-13 to 2021-22.

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual date of laying of Annual Reports and Audited Accounts	Extent of delay (approximate)
2012-2013	31.12.2013	06.02.2014	01Month 06 Days
2013-2014	31.12.2014	16.12.2014	No Delay
2014-2015	31.12.2015	26.04.2016	03 Months 26 Days
2015-2016	31.12.2016	16.12.2016	No Delay
2016-2017	31.12.2017	02.01.2018	02 Days
2017-2018	31.12.2018	08.01.2019	08 Days
2018-2019	31.12.2019	15.09.2020	08 Months 15 Days
2019-2020	31.12.2020	21.12.2021	11 Months 21 Days
2020-2021	31.12.2021	02.08.2022	07 Months 02 Days
2021-2022	31.12.2022	07.02.2023	01 Month and 07 days

Appendix-II
vide para 08 of the Report

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Cement Corporation of India Limited (CCI), New Delhi for 2012-13 to 2021-22.

Sl. No	Points	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22
(i)	Date of approach to the audit authorities	Auditors appointed by CAG auditors as per companies Act'2013 i.e. before closing of Financial Year									
	Time taken after closure of accounting year	Not Applicable									
(ii)	Date of appointment of statutory auditors	23-Aug-12	21-Aug-13	08-Aug-14	17-Jul-15	03-Apr-17	27-Jul-17	31-Jul-18	09-Aug-19	18-Aug-20	26-Aug-21
	Time taken after the approaching the audit authorities for appointment of auditors	Not Applicable									
(iii)	Date of compilation of annual accounts	20-Jun-13	20-Jun-14	20-Jul-15	14-Jul-16	29-Jun-17	30-Jul-18	02-Aug-19	03-Dec-20	26-Nov-21	04-Jul-22
	Time taken after closure of accounting year	80	80	110	104	89	120	123	246	239	94
(iv)	Date of submission of annual accounts for auditors	30-Jul-13	03-Jul-14	31-Jul-15	28-Jul-16	30-Jun-17	31-Jul-18	07-Aug-19	07-Dec-20	09-Dec-21	28-Jul-22
	Time taken after closure of respective accounting year	120	93	121	118	90	121	128	250	252	118
(v)	The date and duration for auditing the annual accounts by statutory auditors	30-Jul-13	03-Jul-14	31-Jul-15	28-Jul-16	30-Jun-17	31-Jul-18	07-Aug-19	07-Dec-20	09-Dec-21	28-Jul-22
(vi)	The date of queries raised by auditors during auditing / after compilation of the annual accounts	Audit was conducted by Statutory Auditor in Spell wise during the audit period i.e. respective financial year									
	Time taken by auditors in raising the queries during auditing / after completion of the annual accounts to audit authorities	Not Applicable as per above									
(vii)	The date on which the replies to the audit queries were furnished to the Auditors	Same as above point No. 11 (vi)									
	The time taken to resolve the queries	Not Applicable as per above									
(viii)	The date on which draft Audit Report was issued by Audit Authorities	30-Jul-13	03-Jul-14	14-Sep-15	28-Jul-16	02-Aug-17	06-Sep-18	18-Sep-19	29-Jan-21	17-Jan-22	26-Aug-22
	Time taken after auditing of the annual accounts	40	13	56	14	34	38	47	57	52	53

		2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22
(ix)	The date on which the final audit report received by the institute	30-Jul-13	03-Jul-14	14-Sep-15	28-Jul-16	02-Aug-17	06-Sep-18	18-Sep-19	29-Jan-21	17-Jan-22	26-Aug-22
	Time taken after issue of draft report	0	0	0	0	0	0	0	0	0	0
(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the institute	40	13	56	14	34	38	47	57	52	53
(xi)	Date of finalization of the annual report	25-Sep-13	16-Sep-14	30-Sep-15	27-Sep-16	20-Sep-17	24-Sep-18	30-Dec-19	04-Mar-21	25-Feb-22	28-Sep-22
	Time taken after the closure of the financial year and also	177	168	182	179	172	176	273	337	330	180
	Time taken after receipt of Final Audit Report	57	75	16	61	49	18	103	34	39	33
(xii)	The date on which documents were got approved from the competent authority	25-Sep-13	16-Sep-14	30-Sep-15	27-Sep-16	20-Sep-17	24-Sep-18	30-Dec-19	04-Mar-21	25-Feb-22	28-Sep-22
	Time Taken after finalization of Annual Report	0	0	0	0	0	0	0	0	0	0
	Time taken after receipt of Final Audit Report	57	75	16	61	49	18	103	34	39	33
(xiii)	The date on which documents were taken up for translation & printing	17-Oct-13	14-Oct-14	29-Oct-15	25-Oct-16	18-Oct-17	26-Oct-18	06-Jan-20	10-May-21	25-May-22	31-Oct-22
	The time taken for completing the task at each stage	22	28	29	28	28	32	7	67	89	33
(xiv)	The date for sending the documents to the Ministry for being laid in house after the completion the task at each stage	16-Dec-13	08-Dec-14	15-Dec-15	15-Dec-16	20-Dec-17	24-Dec-18	20-Jan-20	28-Sep-21	05-Jul-22	21-12-2022 (Soft Copy) 23-12-2022 (Hard Copy)
	Time taken by the CCI New Delhi is in sending the documents of the Ministry	0	0	0	0	0	0	0	0	0	0
(xv)	The date of laying the documents to the house	06-Feb-14	16-Dec-14	26-Apr-16	16-Dec-16	02-Jan-18	08-Jan-19	05-Sep-20	21-Dec-21	02-Aug-22	
	Time taken after receipt of the documents from the CCI New Delhi	52	8	133	1	13	15	229	84	28	

Committee On Papers Laid On The Table (2022-23)

The Extracts of the Minutes of the second sitting of the Committee on Papers Laid on the Table (2022-23) held on 07.02.2023.

The Committee sat on Thursday, 07th February 2023 from 15:00 hours to 16:30 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra - ***Chairperson***

***Members
(Lok Sabha)***

1. Dr. A. Chellakumar
2. Smt. Aparupa Poddar
3. Shri T.N. Prathapan
4. Shri Saptagiri Sankar Ulaka

Secretariat

1. Shri Naval K. Verma - Director
2. Shri Uttam Chand Bharadwaj - Additional Director

Witnesses

I- (i) Ministry of Heavy Industries

1. Shri Kamran Rizvi - Secretary
2. Smt. Arti Bhatnagar - Additional Secretary & FA
3. Shri Vijay Mittal - Joint Secretary (Parliament)
4. Smt. Renuka Mishra - Economic Adviser

(i) Cement Corporation of India Limited (CCI), New Delhi

1. Shri Sanjay Banga - Chairman and Managing Director
2. Shri Pradeep Kumar Chand - Director (Finance)

II- X X X X X X

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

3-4. X X X X X

5. Then, the Committee took up the matter of delay in laying the Annual Reports and Audited Accounts of the Cement Corporation of India Limited (CCI), New Delhi which is under the administrative control of the Ministry of Heavy Industries.

6. The Chairperson welcomed the representatives of the Ministry and representatives of the CCI to the sitting of the Committee and informed them of the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 55 of the Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

7. At first, the Chairperson pointed out the repeated delays in laying the Annual Reports and Audited Accounts of the CCI before the Lok Sabha and enquired about the reasons for the same. The representative of the Ministry made a power-point presentation about the CCI. The Secretary, Ministry of Heavy Industries admitted to the delays and regretted for the same. He further enumerated the causes of delay in finalization of accounts of CCI, delay in holding the Annual General Meeting; delay in printing and translation as the reasons for these delays in all these years. He also stated that for 2020-21, the main reasons for delay were Covid-19 and the absence of full-time CMD and Director (Finance) in the organisation.

The representative assured the Committee that in order to ensure timely laying of the requisite documents in future, the CCI has now issued a Standard Operating Procedure, setting timeline for completion of various stages involved in finalisation of documents, which will be reviewed by the CMD. Lastly, the Secretary to the Ministry further added that his office will look into the process of finalisation of accounts and also that the requisite documents of CCI will be laid before the Parliament within the stipulated time.

8. The Chairperson thanked the representatives of the Ministry and the CCI for their free and frank views in connection with the examination of the subject and asked them to furnish the replies to the queries raised during the sitting.

The witnesses then withdrew.

9-12. X X X X X

The Committee then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)

COMMITTEE ON PAPERS LAID ON THE TABLE (2022-23)

The Extracts of the Minutes of the *sixth* sitting of the Committee on Papers Laid on the Table (2022-2023) held on 24.07.2023.

The Committee sat on Monday, 24th July, 2023 from 15:00 hours to 16:00 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

- ***Chairperson***

Members

(Lok Sabha)

1. Dr. A. Chellakumar
2. Choudhary Mehboob Ali Kaiser
3. Smt. Aparupa Poddar
4. Shri Sellaperumal Ramalingam
5. Shri Saptagiri Sankar Ulaka
6. Shri Ashok Kumar Yadav

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of XXX, 3 original and 4 Action-taken draft Reports and oral evidence of the representatives of the X X X

3. X X X X ;

4. Thereafter, the Committee took up the following three draft Reports and four Action taken Reports for consideration and adoption:-

- | | | | | |
|------|--|---|---|--------|
| i. | X | X | X | X; |
| ii. | Delay in laying the Annual Reports and Audited Accounts of the Cement Corporation of India Limited, New Delhi, under the Ministry of Heavy Industries; | | | |
| iii. | X | X | X | X; |
| iv. | X | X | X | X; |
| v. | X | X | X | X; |
| vi. | X | X | X | X; and |
| vii. | X | X | X | X. |

5. The Chairperson briefed the members about the recommendation made in the Reports of the Committee.

6. The three draft Reports and four Action taken Reports were considered and adopted unanimously by the Committee. The Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha.

7-9. X X X X ; .

The Meeting then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)

